

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Criminal) No(s). 129/2023

VIKTORIIA BASU

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No. 158783/2025 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 09-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. R.P. Luthra, Adv.
Mr. Anjani Kumar Mishra, AOR
Mr. Himanshu Luthra, Adv.
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.
Mr. Ravinder Singh, Adv.
Mr. Akshay K Goswami, Adv.
Mr. Vikas Singh, Adv.
Mr. Saurabh Luthra, Adv.
Mr. Prashant Giri, Adv.
Mr. Advait Singh, Adv.For Respondent(s) : Ms. Shraddha Chirania, Adv.
Mr. Kunal Mimani, AORMr. Bikash Ranjan Bhattacharya, Sr. Adv.
Mr. Subhro Prokas Mukherjee, AOR
Mr. Md Shah Minhajuddin, Adv.
Mr. Md Adil Khan, Adv.
Mr. Umesh Kumar Shukla, Adv.Mr. R Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
Mr. Sudarshan Lamba, AOR
Ms. Chitragda Rastravara, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Mayank Pandey, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Raman Yadav, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Kartikay Aggarwal, Adv.
Mr. Mukesh Kumar Singh, Adv.

Ms. Ameyvikrama Thanvi, Adv.

Mrs. Aishwarya Bhati Id. A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Chitvan Singhal, Adv.

Ms. Ameyavikrama Thanvi, Adv.

Mr. Mukesh Kumar Singh, Adv.

Mr. Mohan Prasad Gupta, Adv.

Mr. Deepak Goel, AOR

Ms. Alka Goyal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. In addition to two status reports, Ms. Aishwarya Bhati, learned Additional Solicitor General of India has handed over two sealed envelopes containing a set of confidential documents. The envelope is opened and the privileged communication between the Embassy of Russian Federation and the Ministry of External Affairs, a letter received from the Embassy of India at Kathmandu (Nepal) as also the letter dated 26.02.2026 by the Ministry of External Affairs to the Embassy of Nepal at New Delhi have been perused.

2. There is a questionnaire received from the Embassy of Russian Federation to which the reply is required to be submitted. Learned Additional Solicitor General of India assures that, very soon, the queries will be responded on behalf of Government of India.

3. Given the complexity of the matter, it seems to us that the authorities of the Russian Federation may be impressed upon, as an *interim* measure, to connect the child along with his mother with the father of the child on condition of anonymity and without any obligation for deportation of mother (Viktoriiia Basu) and child to India. A request to this effect may be forwarded to the Embassy of India in Russia who in turn shall take up the matter with the

Prosecution Department, Government of Russia for locating the mother (Viktoriiia Basu) and the child for the limited purpose, as referred to hereinabove.

4. The Ministry of External Affairs shall place on record the questionnaire submitted by the Russian Embassy as well as outcome of these deliberations.

5. List on 27.04.2026.

6. The documents opened in sealed envelopes in Court have been returned in original to learned Additional Solicitor General of India.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR